## Central Administrative Tribunal Principal Bench, New Delhi

C.P. No. 208/2019 In O.A. No. 2541/2017 M.A. No. 1471/2019

This the 4th day of October, 2019

Hon'ble Mr. A. K. Bishnoi, Member (A) Hon'ble Mr. R.N. Singh, Member (J)

Bir Singh, aged about \_\_\_\_years, S/o Sh. Badloo, R/o E-46/2014, Railway Colony, Tughlakabad, Delhi

...Petitioner

(By Advocate: Sh. R.K. Sharma)

## **VERSUS**

- 1. Sh. T.P. Singh, General Manager, Northern Railway, (HQ) Baroda House, New Delhi.
- 2. Sh. R.N. Singh,
  Divisional Railway Manager,
  Northern Railway,
  Divisional Office, Estate Entry Road,
  Paharganj, New Delhi

...Respondents

(By Advocate: Sh. Shailendra Tiwary)

## **ORDER** (Oral)

## Hon'ble Mr. R.N. Singh, Member(J):

Learned counsel for petitioner submits that though the respondents have passed a speaking order dated

CP No. 208/2019 in OA No. 2541/2017

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02.08.2019 (Annexure-CA/1) in pursuance to the directions of this Tribunal in order dated 08.09.2017 in aforesaid OA, however, the petitioner is not fully satisfied with the reasons given therein in the said speaking order dated 02.08.2019.

2. Be that as it may, on perusal of the order dated 02.08.2019, we are satisfied that directions of this Tribunal has been fully complied with. Accordingly, CP is closed. Notices are discharged. Pending MA also stands disposed of.

However, the petitioner will be at liberty to challenge the speaking order dated 02.08.2019 in accordance with law.

(R.N. Singh)
Member (J)

(A.K. Bishnoi) Member (A)

/akshaya/